

recently agreed to ease a Senate-approved restriction on the Indo-American agreement to settle the account of US-owned Indian rupee under PL 480.

(b) the details of changes so made by the US Senate Foreign Relations Committee; and

(c) the reaction of the Government of India in this regard?

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):** (a) to (c). The U.S. Senate had made an amendment to the Foreign Aid Authorisation and two other bills that "the United States Government may not come to any settlement with the Government of India with respect to sums owed by that Government to the United States Government on sales and loans made pursuant to law unless—

- (i) that settlement provides for the Government of India paying all of such sums owed; or
- (ii) Congress, by law, specifically authorises settlement in an amount which is less than all of such sums owed."

This amendment was however defeated as a Conference of the Senate and the House. As a result, the Indo-American agreement on the disposition of the US-owned Indian rupees would only require to be transmitted to the Agriculture and Foreign Relations Committees of the U.S. Congress and lie before them for review for a period of 30 days.

As mentioned in the statement made on the 13th December, 1973, the U.S. Administration will receive the authority to conclude the agreement as soon as this legislative requirement is completed. Therefore, we will conclude the agreement.

**Public Sector Undertakings not paying Bonus to Employees**

5776. **SHRI PRABODH CHANDRA:** Will the Minister of FINANCE be pleased to state the names of public sector undertakings where bonus is not paid to its employees and the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** Payment of Bonus Act 1965 stands extended to Central Government Industrial and

Commercial undertakings to the extent laid down in Section 20 thereof; the Government of have, however, laid-down, as a matter of policy, by executive orders, that those public undertakings also, which are not covered by Section 20 of the Bonus Act, should make ex-gratia payments to their employees on the same lines as those covered by the Bonus Act. The question of non-payment of bonus in the case of Central Government industrial and commercial undertakings under these provisions does not, therefore, arise. Under Section 16 of the Payment of Bonus Act, 1965, the benefit of a six-year bonus holiday is available to those undertakings, which fulfil the conditions laid-down therein. This concession is also available to public enterprises including those not covered under Section 20 of the Act. The undertakings, which have not paid bonus under this provision of the Act, will change from year to year depending upon the fulfilment of the stipulated conditions.

**Shortage of Pilots in Indian Airlines**

5777. **SHRI JYOTIRMOY BOSU:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any shortage of F-27 pilots in the Indian Airlines;

(b) whether there is any shortage of pilots with Avro endorsements in the Corporation;

(c) how many pilots are there who have been able to get Avro endorsement during last three years but have not flown an Avro at all; and

(d) the reasons therefor?

**THE MINISTER OF COMMUNICATIONS AND TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR):** (a) and (b). No, Sir.

(c) and (d). 167 pilots were trained on the Avro during the years 1970, 1971 and 1972. Pilots holding endorsements on different types of aircraft in the fleet of the Corporation are utilised according to operational requirements. Co-pilots holding HS-748 endorsements only in the Delhi Region are being rostered for the limited HS-748 flying while pilots holding both F-27 and HS-748 endorsement are being utilised for F-27 operations only.